

Item-20

1.12.2004

MA-2384/2004 IN

OA-308/2003

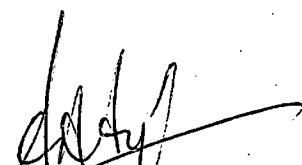
Present: Sh. E.J.Verghese, counsel for applicant.

Sh. B.K.Berera, counsel for respondents.

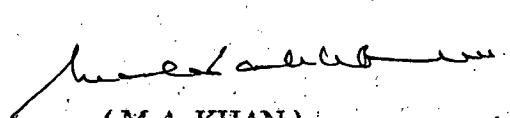
The earlier CP No.135/2004 was disposed of by this Tribunal on 10.9.2004 giving one more opportunity to the respondents to obtain consent of the Ministry of Finance, Department of Expenditure for filling up of one Group 'D' post by considering the claim of the applicant and the action was to be taken by the respondents within a period of 2 months from the date of communication of the order.

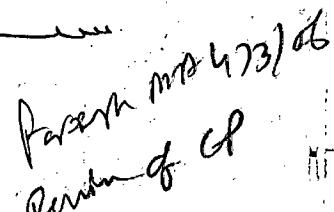
The present application has been filed for extension of two months more time to implement that order. Counsel for respondents has stated at the Bar that upon receipt of the copy of the order of the Tribunal, the nodal office had immediately made a reference to the Finance Ministry for securing the concurrence and decision of Defence Ministry is still awaited. It is assured that the nodal office of the respondent will take up the matter with the Finance Ministry for an expeditious disposal of the case there.

In the totality of the facts and circumstances, we grant two months more time to the respondents from today, as requested. We make it clear that no further time will be granted to the respondents in this matter for implementing the order. With this observation, the application is disposed of in terms of the above order.


(S.A. SINGH)
Member (A)

'sd'


(M.A. KHAN)
Vice Chairman (J)


Parikh M&H3/06
Bench of CP